

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

Item No. 27  
IA Nos. 735/2020 & 145/2021 In  
CP (B) No. 311/Chd/Pb/2018  
(Admitted Matter)

**Under Sections 9 & 33(1), 60(5)(c) of the IBC, 2016**

**In the matter of:-**

M/s Haiko Logistics India Pvt. Ltd. ...Operational Creditor  
Vs.  
M/s Datawind Innovations Pvt. Ltd. ...Corporate Debtor

**Present through Video Conferencing:**

Mr. Sumer Singh Brar, Advocate for applicant-Liquidator in IA No.735/2020 and IA No.145/2021  
Ms. Vriti Gujral, Advocate for respondent in IA No.735/2020 and IA No.145/2021

**IA No. 145/2021**

A date is requested on the behalf of RP for filing the reply in IA No.145/2021. Let the same be filed within one week with copy in advance to the counsel opposite. Last opportunity is granted. Rejoinder, thereto, if any, be also filed within next one week after receiving copy of reply with a copy in advance to the counsel opposite.

Learned counsel for the RP has stated that other connected IAs are listed on 07.12.2022. Let the present matter be also listed for 07.12.2022.

**IA No.735/2020**

Learned counsel for applicant is directed to file convenience performa for liquidation within two weeks. List on 07.12.2022.

SD/-  
(Subrata Kumar Dash)  
Member (Technical)

SD/-  
(Harnam Singh Thakur)  
Member (Judicial)

October 31, 2022  
DS